

deputation to the Director General of Employees' State Insurance Corporation have since either been reverted to their parent offices or their liens on their permanent posts suspended;

(b) if so, the number of such persons and the number of persons who are still on deputation separately, from the Central Secretariat Service;

(c) the number of officers from the Central Secretariat Service who are continuing on year to year extension; and

(d) the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) Such of the persons who were not considered necessary to be retained on regular foreign service terms were given the option to be absorbed in the Corporation on permanent basis when the organisation was declared permanent or to be reverted to their respective parent departments.

(b) 16 such persons were given the option. 9 opted for permanent absorption in the Corporation. 7 opted for reversion to their parent departments. 10 persons (including one from the Central Secretariat Service) are not in the Corporation on foreign service terms.

(c) Nil.

(d) Does not arise.

#### Cases Against Officers of Department of Mines, Dhanbad

3802. Shri D. C. Sharma: Will the Minister of Labour and Employment and Planning pleased to state:

(a) whether it is a fact that vigilance cases have been instituted against a number of officers of the Department of Mines at Dhanbad;

(b) if so, the number of persons involved;

(c) how many of these employees are still employed in the Department and

(d) what punishments have been awarded to those who have found guilty?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). Enquiries were instituted against three persons during the period from 1st January, 1958 to 31st March, 1959.

(c) Two in the Department, one is on deputation with a State Government.

(d) No punishment has so far been imposed in any of the above cases. In one case it was found that there was no ground for any disciplinary action and in another case proceedings are in progress. The third case is pending in court.

#### Indian Trade Union (Amendment) Act, 1947

3803. Shri D. C. Sharma: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether it is a fact that the Indian Trade Union (Amendment) Act, 1947 has not been enforced so far; and

(b) if so, the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) Because subsequently it was decided to place emphasis on voluntary recognition of trade unions rather than on compulsory recognition.

#### National Advisory Committee on Public Co-operation

3804. { Shri P. G. Deb:  
Shri S. A. Mehdi:

Will the Minister of Labour and Employment and Planning be pleased to state:

(a) the number of meetings, if any, of National Advisory Committee on Public Co-operation held during 1958, and during the period from 1st January to 31st March, 1959; and